## GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

STARRED QUESTION NO:326
ANSWERED ON:25.08.2011
LAND ACQUISITION
Baske Shri Pulin Bihar;Meghe Shri Datta Raghobaji

## Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to launch an awareness programme amongstthe farmers, land owners and other stakeholders regarding the various aspects of Land Acquisition Act/Policy and rules thereto, in order to protect their interest aswell as the public interest;
- (b) if so, the details thereof;
- (c) whether the Government proposes to provide alternative employment to the farmers whose land are being acquired;
- (d) if so, the details thereof; and
- (e) the steps taken/proposed to be taken by the Government to ensure that the farmers/land owners are adequately compensated for their acquired land?

## **Answer**

## MINISTER OF RURAL DEVELOPMENT(SHRI JAIRAM RAMESH)

(a) to (e): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (e) of the Lok Sabha Starred Question No. 326 due for reply on 25.08.2011.

- (a) & (b) The Land Acquisition Act, 1894, the Land Acquisition (Companies) Rules 1963 and the National Rehabilitation and Resettlement Policy 2007 have been placed in the public domain on the website of this Department, i.e. www.dolr.nic.in for the information of farmers, land owners and other stakeholders.
- (c) & (d) Regarding alternative employment, para 7.13.1 of the National Rehabilitation and Resettlement Policy 2007 provides that:-
- (i) the requiring body shall give preference to the affected families? at least one person per nuclear family? in providing employment in the project, subject to the availability of vacancies and suitably of the affected person for the employment,
- (ii) wherever necessary, the requiring body shall arrange for training of the affected persons, so as to enable such persons to take on suitable jobs,
- (iii) the requiring body shall offer scholarships and other skill development opportunities to the eligible persons from the affected families as per the criteria as may be fixed by the appropriate Government,
- (iv) the requiring body shall give preference to the affected persons or their groups or cooperatives in the allotment of outsourced contracts, shops or other economic opportunities coming up in or around the project site; and
- (v) the requiring body shall give preference to willing landless labourers and unemployed affected persons while engaging labour in the project during the construction phase.
- (e) To address various issues related to land acquisition and rehabilitation & resettlement comprehensively, a draft Land Acquisition and Rehabilitation & Resettlement Bill, 2011 has been prepared and placed in the public domain on 29th July, 2011 as a part of prelegislative consultation process. Comments/Suggestions have been invited from the stakeholders up to 31st August, 2011.